

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 206  
CP No. (IB)- 24/9/JPR/2023  
Under Section 9 of IBC, 2016

**In the matter of:**

**Kapil Kumar Singhal, Sole Prop. of Halcyon Technologies**  
.... Operational Creditor

**Versus**

**Goverdhandham Estate Pvt. Ltd.** ... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Sagrika Joshi, proxy counsel

For the Corporate Debtor : None appeared

**ORDER**

Heard Ms. Sagrika Joshi, proxy counsel appearing on behalf of Mr. Shivangshu Naval, Adv. for the Petitioner who submits that due to some personal exigency arguing counsel is not able to participate in the proceeding today. There is no representation on behalf of the Respondent. Pleadings are complete in this matter. List the matter for arguments on 10.07.2024.

  
sdm

(Rajeev Mehrotra)  
Technical Member

  
sdm

(Deep Chandra Joshi)  
Judicial Member

May 03, 2024